

by way of revenue recovery proceedings to ensure that the workers get the retrenchment compensation which is their due and are paid the last month's wages?

Shri Abid Ali: Yes, Sir. About Rs 14½ lakhs are due to the workers. The property, I think, has already been attached and the proprietors have been asked to pay the amount within 48 hours, I think. Action is being taken for the recovery of the amount as arrears of land revenue.

Shri T. B. Vittal Rao: In view of the fact that the millowners had given the notice of closure two months ago, may I know the reasons for the delay in appointing the committee of enquiry?

Shri Abid Ali: As I said first of all a survey party was appointed to find out the technical side of the matter and then another committee has been appointed.

Membership of Central Trade Union Organisations

S.N.Q. No. 18 Shri K. N. Pandey: Will the Minister of Labour and Employment be pleased to state the total membership claimed by and the actual membership of (1) Indian National Trade Union Congress (2) All India Trade Union Congress (3) Hind Mazdoor Sabha, and (4) United Trade Union Congress upto the 31st March, 1959?

The Deputy Minister of Labour (Shri Abid Ali): The claimed membership figures from the INTUC, AITUC and the HMS as on 31st March, 1959, which were due on 31st August, 1959, have been received. These are:—

S.No	Name of the Organisation	No of Unions	Membership
(1)	I.N.T.U.C.	1,269	15,03,605
(2)	A.I.T.U.C.	1,138	10,82,572
(3)	H.M.S.	324	4,80,200

The UTUC had asked for time upto 15th September, 1959 which has been allowed.

The verification, which is being done in accordance with the procedure decided upon in consultation with the representatives of the Central Trade Union Organisations, will take several months to complete.

Shri K. N. Pandey: What was their claim last year, that is, in 1958 and what was the actual membership found out?

Shri Abid Ali: Whose claims?

Shri K. N. Pandey: Of the four organisations.

Shri Abid Ali: Last year INTUC claimed a membership of 13 lakhs and the verified number was about 9 lakhs. The AITUC claimed it to be 14 lakhs and the verified number was about 5 lakhs. The UTUC claimed a membership of about 1,96,000 and the verified number was 80,000. The HMS claimed it to be 3,57,000 and the verified number was 1,84,000.

Shri S. M. Banerjee: What are the comparative figures of AITUC and INTUC in West Bengal, Andhra, Kerala, Tamilnad, Delhi, Punjab and Karnataka after the recent verification?

Shri Abid Ali: For that notice will be necessary.

Mr Deputy-Speaker: Shri Tridib Kumar Chaudhuri.

Shri S. M. Banerjee: I want to know.

Mr Deputy-Speaker: I have called Shri Chaudhuri. Shri Banerjee has asked a question and the hon. Minister has said that he wants notice for it. I have already called another hon. Member.

Shri S. M. Banerjee: I only want to know. . . .

Mr. Deputy-Speaker: I have called Shri Chaudhuri.

Shri Tridib Kumar Chaudhuri: I understand that all the Central Trade Union Organisations were asked to file objections. May I know whether those objections have been considered up till now?

Shri Abid Ali: Yes, Sir. Objections with regard to the membership for the period 1957-58 were invited. These have been received and considered already.

Shri S. M. Banerjee: I want to know whether the membership of AITUC in West Bengal, Andhra, Kerala, Tamilnad, Delhi, Punjab and Karanataka is more than that of INTUC and if so, whether it is true.

Mr. Deputy-Speaker: If he wants notice for his first question how can he answer this? Shri Vittal Rao.

Shri S. M. Banerjee: I will ask another question.

Shri T. B. Vittal Rao: According to the decision of the 16th Labour Conference when there is a dispute about the actual membership of different unions, a committee of the representatives of the four Central Trade Union Organisations was to go into it. Why was this procedure not adopted during the last year's verification procedure?

Shri Abid Ali: The occasion did not arise because the representatives had to be called after the verification work was completed. Our provisional figures were sent to these four organisations, their objections have been received, as I have already submitted, now the occasion will come to invite the representatives and have further discussion with them.

Shri Panigrahi: What are the industry-wise figures of INTUC and AITUC?

Shri Abid Ali: This question, it may be appreciated, pertains to the period

as on the 31st March, 1959 and hon. Members want information for the previous years. Naturally, I will need notice. Then I will place the information here.

Shri Panigrahi: I wanted to know the industry-wise figures.

Mr. Deputy-Speaker: Information is not available just at present. Hon. Members should seek another opportunity to get that information.

11.16 hrs

MOTION FOR ADJOURNMENT

ALLEGED INACCURATE PRESS REPORT re. TALKS BETWEEN THE PRIME MINISTER OF INDIA AND THE PRESIDENT OF PAKISTAN.

Mr. Deputy-Speaker. I have received notice of an adjournment motion saying—

"The news appearing in the Pakistani Press under the title 'What Ayub Khan told Nehru' purporting to be verbatim extracts of General Ayub Khan's talk with our Prime Minister when recently General Ayub Khan and Shri Nehru met at Palam airport." etc

This is by Shri Goray. So far as its admissibility is concerned I am very clear about it in my mind. But I thought that perhaps the Government might like to make some statement on this point. If it is to be made, I might request the hon. Prime Minister to do so.

Shri Goray (Poona): Sir, may I say something?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): The report referred to here is quite incorrect in so far as what was said to me is concerned. This was not said to me. About 70 per cent or 75 per cent of what is said here was not said to me. One or two sentences might have been said. I can hardly go into the detailed conversation. But this is an incorrect report so far as I am concerned.